

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR.

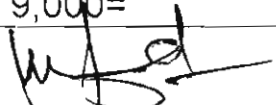
ORDER

No 558 Date 23-09-2015

Sanction is hereby accorded to the allotment of funds in favour of the following Subordinate Courts under Major head 2014-Adm.of Justice,Sub head 0488 D&S Courts detailed head "Maintenance & Repairs" to the extent shown against each Court for the year 2015-16 for releasing wages in favour of Casual/Daily wagers engaged for maintenance of lawns/Gardnes.


S.No	Name of the Courts	Maintenance & Repairs Amount in Rs.
1	Pr.D&S Judge Srinagar	18,000=
2	Pr.D&S Judge Anantnag	18,000=
3	Pr. D&S Judge Pulwama	18,000=
4	Pr.D&S Judge Budgam	9,000=
5	Pr.D&S Judge Kupwara	9,000=
6	Pr.D&S Judge Bhaderwah	9,000=
7	Chief Judicial Magistrate Sopore.	9,000=

By Order.


(Fayaz Ahmad Wani)
Chief Accounts Officer

No: 15615-624/AC Date 23-09-2015
Copy to:-

- 1-6) Pr.D&S Judge Srinagar/Anantnag/Pulwama/Budgam/Kupwara/Bhaderwah.
- 07) Chief Judicial Magistrate Sopore.
- 08) Treasury Officer Sub Treasury Saddar Court Complex Srinagar.
- 09) Treasury Officer Treasury Anantnag/Pulwama/Budgam/Kupwara/Bhaderwah/Sopore.
-for information and n/a.
- 10) Officer in charge N.I.C.High Court Wing Srinagar with request to upload this Order on official Web site of Hon'ble High Court of J&K.
- 11) Order File.


Chief Accounts Officer.

Younas
